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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH
JODHPUR.

Date of Order: 3.7.96.

O.A. No. 196/96.

Nirmal Joshi

...Applicant.

Versus.

Union of India & Ors.

...Respondents.

Mr. Chandra Shekhar, Counsel for the applicant.



Hon'ble Mr. Gopal Krishna, Vice Chairman.

Hon'ble Mr. S.P. Biswas, Administrative Member.

PER HON'BLE MR. GOPAL KRISHNA :

Applicant Nirmal Joshi, in this application under Section 19 of the Administrative Tribunals Act, 1985, has prayed for grant of appointment on compassionate basis.

2. We have heard the learned counsel for the applicant and have gone through the records of the case carefully.

3. The applicant's case in brief is that his father while serving as Painter HS-I in the office

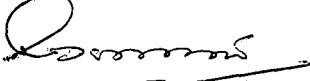
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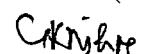
...2.

of the Garrison Engineer (Army) Multan Lines, Jodhpur, expired on 26.6.95. Thereafter, the applicant's mother applied for grant of appointment on compassionate grounds but her request was turned down by a non-speaking order at Annexure A/1 dated 31.7.95. The contention of the learned counsel for the applicant is that the applicant and his mother were entirely dependent for their livelihood on the earnings of the deceased employee. The learned counsel for the applicant at this stage, wants that the representation

at Annexure A/2 dated 23.8.95 be decided through a detailed speaking order.

This O.A. is, therefore, disposed of at the stage of admission with a direction to the respondent No. 2 to decide the representation at Annexure A/3 dated 23.8.95 on merits through a detailed speaking order within a period of three months from the date of receipt of a copy of this order. The applicant shall, however, be at liberty to file a fresh O.A. if he is aggrieved by the decision taken on this representation.


(S.P. BISWAS)
Member (A)


(C.K. MEHTA)
Vice Chairman

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